

subject to certain exemptions and exceptions. The total effect cannot therefore be estimated.

(b) Only some of these taxes are paid in advance and no refund is allowed on unsold or time barred stocks.

(c) No Sir. The taxes account for a certain percentage of the cost of a drug.

(d) The taxes are levied by the Central Government, the State Government and local authorities under the powers vested in them. The Central Government have no control over the sphere of taxation of local authorities and the State Governments.

Appointment of Public Servants as Governors of Reserve Bank

*178. SHRI LAKHAN LAL
KAPOOR :
SHRI M. H. GOWDA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government had decided to discontinue the practice of appointment of public servants as the Governors of Reserve Bank;

(b) whether Shri L. K. Jha was declared as the last incumbent ; and

(c) if so, what were the reasons of the appointment of Shri B. N. Adarkar and then Shri S. Jagannathan ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b), In reply to the debate on the Banking laws (Amendment) Bill 1968 in the Rajya Sabha it was stated by the Government that the practice of appointing Governors of the Reserve Bank of India mostly from among civil servants would be changed after the then incumbent's tenure was over, Government have also clarified subsequently that persons to be appointed as Governors of the Reserve Bank of India should have wide knowledge and experience of financial and economic matters and it would not be appropriate to restrict the field of choice in any way.

(c) Both Shri B. N. Adarkar and Shri S. Jagannathan were appointed as Governors of the Reserve Bank as they satisfied the above requirements fully.

Supply of oil Barrels and Bitumen Drums to I.O.C.

*179. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to refer to the reply given to Starred Question No. 1535 on the 11th May, 1970 and State :

(a) whether the Indian Oil Corporation Ltd., had informed in writing to the manufacturers who had desired to set up their plants at Madras to supply bitumen drums and oil barrels to the effect that they would not be able to provide them the requisite facilities ;

(b) if not, the reasons for keeping the manufacturers in suspense ;

(c) the date on which the Indian Oil Corporation Ltd., received clearance from the Ministry of Industrial Development and internal Trade and Company Affairs to set up their own plants ; and

(d) when the Oil barrels and bitumen drums plants of the Indian Oil Corporation would be ready at Madras to go into production ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) and (b) Clause 21 of the Tender Conditions made it quite clear that the IOC will not assist any party in any way whatsoever in setting up a plant at Madras. In view of this, no further intimation was required to be given to any tenderer.

(c) 14-11-1969.

(d) The latest estimate of the date by which the plant is expected to be commissioned is being ascertained and will be laid on the Table of the House.